

**THE GAUHATI HIGH COURT AT GUWAHATI**  
(HIGH COURT OF ASSAM, NAGALAND, MIZORAM AND ARUNACHAL PRADESH)

**NO. HC. VII-120/2001/7589/A**

From :- Shri Saptarshi Garg,  
Jt. Registrar (Vigilance),  
Gauhati High Court,  
Guwahati.

To, Shri Jogeswar Borah,  
District & Sessions Judge,  
Biswanath, Biswanath Chariali.

Dated Guwahati, the <sup>th</sup> 11 August, 2023.

Sub:- **Extension of Earned Leave.**

Ref:- Your Letter No. DJ (BN) 7918 Dated 08.08.2023.

Sir,

With reference to your letter on the subject cited above, I am directed to inform you that you have been granted **extension of earned leave for 23 days w.e.f 09.08.2023 to 31.08.2023, along with station leave permission**, subject to submission of your leave application in prescribed format alongwith Leave Admissibility Report from the O/o the Principal Accountant General (A&E), Assam. Further, the Chief Judicial Magistrate cum Civil Judge & Asst. Sessions Judge, Biswanath Chariali, Biswanath and in her absence the next seniormost Judicial Officer at the station shall continue to remain in charge of your court and office till you assume charge.


Yours faithfully,

  
**JT. REGISTRAR (VIGILANCE)**

**Memo NO.HC.VII-120/2001/7590-7591/A**, dated , 11-08-23

Copy to:-

1. The Principal Accountant General (A&E), Assam, Guwahati, for information.
- ✓ 2. The Project Manager, Gauhati High Court, Guwahati.

  
**JT. REGISTRAR (VIGILANCE)**  
